

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-35-2020  
IN  
WPCR No. 37/2020**

Vikat S. Bhagat ..... Petitioner  
Versus  
State ..... Respondent

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Mr. T. George John, Advocate for the Petitioner.

**Coram:- M.S. SONAK &  
M.S. JAWALKAR, JJ.**

**Date:- 20<sup>th</sup> August, 2020**

P.C.:

Mr. T. George John points out that till date, the petitioner continues to be in a singular cell. According to him, this does not amount to compliance to the directions issued by us in our judgment and order dated 03.08.2020.

2. On behalf of the learned Public Prosecutor for the respondents, a request is made by Ms. Rivankar to place the matter on 24.08.2020, so that proper instructions could be obtained by the said date.

3. We place this matter on 24.08.2020 and direct the respondents to place the correct position before us on the said date.

4. Mr. T. George John requests that the accused should be permitted to be present in this application through video conferencing. Such a request may not be acceded to at this stage, particular in view of the fact that Mr. T. George John is sufficiently articulate to present the grievance of the petitioner.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

EV